

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The information is being collected and the same will be laid on the table of the Lok Sabha.

12.00 hrs.

**ANNOUNCEMENT BY THE SPEAKER RE. SITTING OF THE HOUSE FOR PRESENTATION OF THE BUDGET**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a Motion about the stark famine in Mizoram.

MR. SPEAKER: I have allowed a Calling Attention for tomorrow.

SHRI JYOTIRMOY BOSU: Can I make a submission? People are suffering.

MR. SPEAKER: No. I have allowed it for Calling Attention tomorrow.

I have to make an announcement.

Before we take up the next item. I would like to inform the House that as is customary, the House would adjourn for half an hour at 4-30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

Now, Papers to be laid on the Table.

12.02 hrs.

**PAPERS LAID ON THE TABLE**

REPORTS OF HINDUSTAN LEVER LTD, BOMBAY, M/S RALLIS INDIA LTD., BOMBAY ETC, ETC, UNDER MRTP ACT, 1969 AND COMPANIES UNPAID DIVIDENT (TRANSFER TO GENERAL REVENUE ACCOUNT OF THE CENTRAL GOVERNMENT) RULES, 1978.

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI

SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy each of the following Reports (Hindi versions) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

\* (i) Report under section 22(3)(b) of the said Act in the case of M/s. Hindustan Lever Limited, Bombay and the Order dated the 6th March, 1974 of the Central Government thereon.

\*\* (ii) Report under section 22(3)(b) of the said Act in the case of M/s. Rallis India Limited, Bombay and the Order dated the 9th February, 1976 of the Central Government thereon.

\*\*\* (iii) Report under section 22(3)(b) of the said Act in the case of M/s. WIMCO Limited, Bombay for establishment of a new undertaking for manufacture of industrial explosives and the Order dated the 28th February, 1977 of the Central Government thereon.

\*\*\* (iv) Report under section 22(3)(b) of the said Act, in the case of M/s. Maharaja, Shree Umaid Mills Limited, Pali Marwar (Rajasthan) for establishment of a new undertaking for manufacture of industrial explosives and accessories and the Order dated the 28th February, 1977, of the Central Government thereon.

@ (v) Report under section 22(3)(b) of the said Act in the case of M/s Chowgule and Company Private Limited for the establishment of a new undertaking for the manufacture of Industrial Explosives and the Order dated

\* English version of the Report was laid on the Table on the 26th March, 1974.

\*\* English version of the Report was laid on the Table on the 4th March, 1976

\*\*\* English version of the Report was laid on the Table on the 2nd August, 1977.

@ English version of the Report was laid on the Table on the 6th December, 1977.

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the 27th May, 1977 of the Central Government thereon.

@(vi) Report under section 22(3)(b) of the said Act in the case of Shri Ambika Mills Limited, Ahmedabad, for the establishment of a new undertaking for manufacture of Glycol Ethers and the Order dated the 10th October, 1977 of the Central Government thereon.

@(vii) Report under section 22(3)(b) of the said Act in the case of M/s Chowgule and Company Private Limited, Goa, for the establishment of Solar Salt Works at Jodiya in the State of Gujarat and the Order dated the 19th November, 1976, of the Central Government thereon. [Placed in Library. See No. LT-1611/78].

(2) A copy of the Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) Rules, 1978 (Hindi and English version) published in Notification No. G.S.R. 140 in Gazette of India dated the 21st January, 1978 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-1612/78].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, on Item No. 2, sub-item (1), sub-sub-item (i), (ii) (iii) and (iv), the Monopolies and Restrictive Trade Practices Act, 1969 clearly lays down that the Central Government shall cause to be laid before both Houses of Parliament an Annual Report and every Report which would be submitted to it by the Commission from time to time pertaining to the execution of the provisions of this Act.

@English version of the Reports was laid on the Table on the 6th December, 1977.

\*\*Expunged, as ordered by the Chair.

Sir, I would like the hon. Minister to tender an explanation before this House as to why all the Reports that have been given already have not been laid on the Table of the House. Number one. Then, number two is this. Why was the English version of the Report laid on the Table on 26th March, 1974, and why is the Hindi version being laid now, Sir? Why, from 1974 to 1978, this long gap? I know it relates to the erstwhile Government, but this Government should tell the House, this House should be taken into confidence as to what was the reason.

Sir, the Reports under the Monopolies and Restrictive Trade Practices Act, which are always against the big houses like Hindustan Lever, Rallis India Ltd., Wimco Limited, etc. were withheld deliberately to keep the House in darkness, to allow the Monopolists and the Multi-nationals to continue with the loot. Sir, I want an explanation.

MR. SPEAKER: You are objecting. We will send it to the Committee.

SHRI JYOTIRMOY BOSU: The Committee is a \*\*

MR. SPEAKER: He will explain before the Committee.

SHRI JYOTIRMOY BOSU: Sir, don't shield the Multi-nationals.

MR. SPEAKER: I am not shielding. I am only shielding the time of the House.

SHRI JYOTIRMOY BOSU: Sir, you should see the writing on the wall. Let us deal with economic issues. If we don't deal with economic issues, we shall all perish. Why this delay?

PROF. P. G. MAVALANKAR (Gandhinagar): Why this delay?

MR. SPEAKER: Mr. Minister, are you in a position to say?

SHRI SHANTI BHUSHAN: Sir, the English versions of the Report had been laid much earlier.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Mr. Speaker, Sir, Mr. Jyotirmoy Bosu has just made a statement that the Committee is a \*\* He said that just now. That is very serious.

MR. SPEAKER: If he has said that, that will be removed. That will be expunged.

SHRIMATI PARVATHI KRISHNAN: Is his Public Undertakings Committee also a \*\*

MR. SPEAKER: No Committee of the House can be called like that.

SHRI JYOTIRMOY BOSU: Has it gone on record?

MR. SPEAKER: If it has gone on record, it will be removed.

SHRI JYOTIRMOY BOSU: May I tell you something, Sir?

MR. SPEAKER: Nothing.

SHRI JYOTIRMOY BOSU: You are convicting me without giving me a chance to defend myself.

You should give me a charge-sheet and give me an opportunity to defend myself.

MR. SPEAKER: You require no chance at all.

SHRI JYOTIRMOY BOSU: I only want to say this. We have a thing called No-day-yet-named motion list I call it \*\* because nothing is ever picked up from that for debate.

MR. SPEAKER: Now, the hon. Minister.

SHRI SHANTI BHUSHAN: Sir, the English versions of the Report had been laid on the Table of the House much earlier. Hindi translation and preparation of the Hindi version took some time.

MR. SPEAKER: That should not take much time. That must be laid simultaneously as far as possible. Four years have gone.

SHRI SHANTI BHUSHAN: That is right.

SHRI JYOTIRMOY BOSU: Sir, I rise on a point of order. Sec. 62 of the Monopolies and Restrictive Trade Practices Act clearly lays down that 'the Central Government should cause to be laid before both Houses of Parliament the Annual Report and every report.'

MR. SPEAKER: You mentioned that.

SHRI JYOTIRMOY BOSU: No, Sir. The Minister must enlighten us on how many reports have been laid on the table of the House.

MR. SPEAKER: He says all the reports (*Interruptions*).

PROF. P. G. MAVALANKAR: Mr. Bosu has made two points. First is the failure to lay the Hindi translation in time, and the other is that there is undue delay. Under the Act, a number of reports must be presented annually. That has not been done. Government must explain the serious lapse on this count.

श्री कंबर लाल गुप्त (दिल्ली सदर):  
अध्यक्ष महोदय, हमारी कमेटी ने हर मंत्रालय को लिखा था कि संविधान या नियमों के अनुसार कौन कौन सी रिपोर्ट सदन के टेबल

[श्री कंवर लाल गुप्त]

पर रखी जानी चाहिए, इस बारे में सूचना दी जाये। मुझे दुख के साथ कहना पड़ता है कि इस बारे में पूरी खबर कमेटी के सामने नहीं आई है। नियमों के मुताबिक हर एक रिपोर्ट सदन के टेबल पर रखी जानी चाहिए, लेकिन मंत्रालय ऐसा नहीं करते हैं। मेरा निवेदन है कि आप सरकार को कहें कि कानून के मुताबिक जो रिपोर्ट सदन के सामने रखी जानी चाहिए, सब मंत्रालय ऐसी हर रिपोर्ट को वक्त पर सदन के टेबल पर रखें।

MR. SPEAKER: Please make a submission and not a speech. What is the point in repeating the same thing? We want to know from the Minister.

SHRI JYOTIRMOY BOSU: You are a politician and you have come as a Speaker. Have you read the speech made by the Janata Party President? We have neglected the economic issues. That is why we stand rejected in the States. We are not going to be a party to this.

MR. SPEAKER: That is not the subject-matter. (Interruptions)

SHRI KANWAR LAL GUPTA: Let me make my submission like this. Let me read out that section.

MR. SPEAKER: He has read it out already.

SHRI KANWAR LAL GUPTA: Section 62 says:

"The Central Government shall cause to be laid before both Houses of Parliament, an Annual Report."

That is one thing.

MR. SPEAKER: Mr. Bosu has made that point.

SHRI KANWAR LAL GUPTA: He has laid the Annual Reports—not

every report. May I make a request to the Minister, through you, to ask the Ministry to send all reports to be laid on the table of the House?

This is my submission.

श्री मनी राम बागड़ी (मथुरा): अध्यक्ष महोदय, यह जो सवाल उठाया गया है, वह न्यायसंगत है। इस से पहले कि मंत्री महोदय इस बारे में जवाब दें, मैं एक महत्वपूर्ण मामले के बारे में सारे राष्ट्र की भावना आप को बताना चाहता हूँ। कायदे-इनक्लाब, मर्दे-मुजाहिद, श्री जयप्रकाश नारायण, के साथ जेल में इलाज के सिलसिले में जो दुर्व्यवहार हुआ, उस की जांच करने के लिए एक कमीशन मुकर्रर हुआ था। उस की रिपोर्ट मंत्री महोदय के पास आ गई है। आकाशवाणी, दूरदर्शन और अखबारों ने खबर दी है कि यह रिपोर्ट आ गई है। अगर ऐसी अहम रिपोर्ट को सदन के सामने नहीं रखा जाता है, तो यह सदन का एक किस्म का अपमान है और इस से राष्ट्र में गलतफहमी होती है। इस के सिलसिले में मंत्रियों को आप आदेश दें कि वे रिपोर्ट यहां सदन में रखें। सदन के सामने अगर रिपोर्ट नहीं आती तो फिर चीज क्या रह जाती है? राजनारायण जी बताएं कि क्यों नहीं रिपोर्ट रखते हैं?

MR. SPEAKER: Now, so far as the statutory reports are concerned, I have been noticing that there has been considerable delay in placing these Reports before the House. This is not the proper practice. They must strictly go according to the law and no delay should be caused in laying them on the Table of the House.

As regards the other objection regarding the Report on Jaya Prakashji, the paper has said that it was submitted only yesterday. I am sure Government will take some time to consider it and it will be placed before the House as expeditiously as possible.